

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 24

IA 4040/2023 IN C.P. (IB)/292(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
COMPANY
V/s
BHARATI DEFENCE &
INFRASTRUCTURE LTD

Sec.7, 60(5) of Insolvency and Bankruptcy Code, 2016.

ORDER

1. Mr. Naman Kamdar, Adv., and Mr. Vasu Manchanda, Adv., on behalf of the Liquidator of Bharati Defence and Infrastructure Limited / Respondent No. 1. And Counsel Mr. Ashish Pyasi a/w Adv. Rahul Sinha, Adv. Soham Bhalerao i/b DSK Legal for the Respondent in IA 4040 of 2023.
2. Heard both the parties. This bench make it clear the applicant shall not be liable to pay dues up to the sale date and the dues pertaining upto sale date shall be dealt with in accordance with Liquidation process regulations and to the extent not satisfied in that process, shall stand extinguished.

3. Apart from other conditions or requirements of the respondent MSEDCL the applicant shall comply with the same, so that MSEDCL may sanction ad-hoc/final connection to them.
4. The respondent seeks time of four weeks to file the reply.
5. This IA is allowed as disposed of.
6. List the matter for further hearing on **08.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta